

Shri B. N. Misra: Will the Minister be pleased to inform the House as to the total amount that has been collected last year?

Shri B. R. Bhagat: In 1952/53, the revised estimate is Rs. 44 crores.

Sardar A. S. Saigal: May I know how many women's organisations are giving help in this drive for national saving by the Government?

Shri B. R. Bhagat: They have organised a national savings week—all the States have done so. But, I cannot give the number.

Shri S. V. Ramaswamy: What is the annual cost of the scheme, and what proportion does it bear to the amount collected in the year?

Shri B. R. Bhagat: In the year 1952/53, it is hardly one per cent. As against the estimated receipt of Rs. 44 crores, the estimated expenditure is likely to be Rs. 37 lakhs.

Shri Dabhi: May we know the amounts collected State-wise per year?

Shri B. R. Bhagat: I have not got the details.

Shri Punnoose: May I know the salary and allowances of the head of this Department?

Shri B. R. Bhagat: For these details I would like to have notice.

Shri V. P. Nayar: May I know whether it is a fact that about a year ago, one of the Members of Parliament belonging to the Government's party sent a complaint against the working of this department, and may I also know whether or not a confidential enquiry was ordered to be made through the special branch?

Shri B. R. Bhagat: I am not aware of that complaint. I can take this information from the hon. Member.

Mr. Deputy-Speaker: Next question, No. 1164.

Shri Vittal Rao: Can I put the question, Sir?

Mr. Deputy-Speaker: Yes.

Shri Vittal Rao: No. 1164.

HYDERABAD COUNSELLOR

*1164. **Shri Vittal Rao:** Will the Minister of States be pleased to state:

(a) whether any further extension would be given to the present Hydera-

bad State Counsellor whose extended period of service ends by the end of March 1953; and

(b) whether the office of the State Counsellor in Hyderabad State would be abolished henceforth according to the view expressed by the Chief Minister of that State or whether it would be continued even after the retirement of the present Counsellor?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). Mr. Vellodi relinquished charge as State Counsellor on the 30th March 1953. The question whether the office of the State Counsellor in Hyderabad should be continued or held in abeyance is under consideration.

Shri Vittal Rao: May I know whether the Government are aware of the fact that the people of Hyderabad State are opposed to this appointment of a State Counsellor?

Shri Datar: Government are aware that only a section is opposed.

Shri Kasliwal: May I know whether it is the settled policy of the Ministry of States to do away with the State Counsellors?

Shri Datar: That policy itself has to be settled.

Shri Kasliwal: May I know whether at the present moment, Rajasthan is the only State in which a State Counsellor is functioning?

Shri Datar: It might be so.

Shri Heda: May I know whether the Hyderabad Government have expressed their views to the Central Government in this regard?

Shri Datar: I am not aware.

Shri Punnoose: May I know the approximate date on which this Counsellor is likely to be called back?

Shri Datar: This Counsellor has already left Hyderabad. As I stated earlier, Mr. Vellodi relinquished charge as State Counsellor, on the 30th March 1953.

Dr. Jaisooriya: The hon. Minister stated that a section wanted the recall of the Counsellor from Hyderabad. Is he aware that the Government of Hyderabad itself wanted his recall?

Shri Datar: I have no information at present.

सरदार ए० एस्० सहगल : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि कौन २ सी एसी स्टेट्स हैं जहां स्टेट कौंसिलरों को फिर से नियुक्त करने पर कोई भी प्रोत्साहन नहीं दिया जायगा ?

Shri Datar: I should like to have notice of this question.

Shri Vittal Rao: What are the special reasons that weighed with the Government in appointing two Counsellors for Hyderabad, one, the State Counsellor, and the other the Financial Counsellor?

Shri Datar: The special reason was the desire of the Hyderabad Government.

Shri Sivamurthi Swami: May I know whether the expenses of this Counsellor are met by the State's Ministry or the Central Government?

Shri Datar: I should like to have notice.

Mr. Deputy-Speaker: All the questions are over. I will try to put some more questions in future. Sometimes it so happens that we finish off all the questions.

WRITTEN ANSWERS TO QUESTIONS

Arab-ki-Sarai

*1152. { **Sardar Hukam Singh:**
Shri Ajit Singh:

Will the Minister of Rehabilitation be pleased to state:

(a) whether all machines in the training-cum-work Centre at "Arab-ki-Sarai", Delhi, are being worked during these days;

(b) whether any Japanese experts are still there to give training; and

(c) the number of workers trained in this Centre up to the 31st December, 1952 and the number of trainees employed in the Centre itself after completion of their training?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) No.

(c) (i) 696 upto 31st December, 1952.
(ii) Trainees employed at the Centre itself after completion of training course 5.

POST GRADUATE STUDIES OF DISPLACED PERSONS

*1153. { **Sardar Hukam Singh:**
Shri Ajit Singh:

(a) Will the Minister of Rehabilitation be pleased to state whether Government have given help to any displaced persons from West Pakistan for their post graduate studies?

(b) What is the number of displaced persons who were helped with stipends in colleges for training in Art, Science and technical courses?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) The information is being collected and will be laid on the Table of the House in due course.

VALUES OF PROPERTY HELD BY OFFICIALS OF CENTRAL EXCISE DEPARTMENT IN ORISSA

*1159. **Shri Sanganna:** Will the Minister of Finance be pleased to state:

(a) whether the nature and values of properties, both movable and immovable, held by each class of officials of the Central Excise Department in Orissa, before their entry into Government service and thereafter once every year are being declared to Government; and

(b) whether any of these officers have been found after such declaration to have infringed the relevant provisions of the Government Servants' Conduct Rules prescribed thereto?

The Deputy Minister of Finance (Shri M. C. Shah): (a) No; the rule provides for such declaration in respect of immovable property only.

(b) No.

JOOM CULTIVATION

872. **Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) the number of Joomias in Tripura who are entirely dependent on joom cultivation for their maintenance;

(b) whether the Department of Agriculture has issued any leaflet asking people to give up joom cultivation; and